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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 356/94

~~Transferred Application No:~~

DATE OF DECISION: 16.12.94

G.M. Wankhede Petitioner

Mr. B.J. Kawade Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

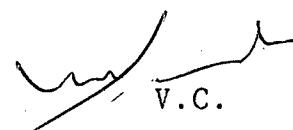
Mr. P.S. Lambat Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO


V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A. NO. 356/94

G.M. Wankhede

..Applicant

V/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, Vice Chairman

Appearance:

Mr. B.J. Kawade
Counsel for the applicant

Mr. P.S. Lambat
Counsel for the respondents

ORAL JUDGMENT:

(Per: M.S. Deshpande, Vice Chairman)

DATED: 16.12.1994

The applicant who retired on 20.8.93 has filed this application for grant of monthly pension from the date of his retirement, Rs.80,000/- as the salary for the unavailed period of leave of Earned Leave of 240 days, Rs.1,500/- as arrears due to fixation of pay in selection grade, Rs.28,000/- as grant of arrears of pension from August 20, 1993, Rs. 1,50,000/- as damages for mental agony and loss of pensionary benefits and Rs.58,500/- as interest on these amounts at 18% p.a.

2. No reply has been filed by the respondents.
Shri Kawade, Ld. Counsel for the applicant states

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that he has been granted pension from 1.12.94 and has also been paid the arrears of pension on that date. He also states that he has received the arrears of leave salary but not Rs.1500 which are arrears due to the fixation of pay in the Selection grade.

3. The controversy is only about the payment of interest. In view of the belated payment of these amounts the respondents are directed to pay interest to the applicant @ 7% from November 20, 1993 up to the date of payment of these amounts and also pay Rs.1,500/- towards the fixation of pay in the Selection Grade. All these payments shall be made within two months from the date of communication of this order. The rest of the claim is dismissed.



(M.S. Deshpande)
Vice Chairman